GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PENSION & PENSIONERS' WELFARE)

LOK SABHA UNSTARRED QUESTION NO. 5526 (TO BE ANSWERED ON 06.04.2022)

MEDICAL ALLOWANCE TO RETIRED GOVERNMENT EMPLOYEES

†5526. SHRI GOPAL CHINNAYA SHETTY:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the facility of medical allowance is provided to the retired Central Government employees;
- (b) if so, the details thereof along with the amount thereto;
- (c) whether the Government has taken/proposes to take any steps to increase the amount of medical allowance, especially to the Central Government employees who have voluntarily retired, in view of the rising cost and expenses on medical treatment at present; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

- (a) & (b): Central Government Civil Pensioners/Family Pensioners who are residing in areas not covered under Central Government Health Scheme administered by the Ministry of Health and Family Welfare and corresponding health schemes administered by other Ministries/Departments for their retired employees and who are not availing OPD facilities under that scheme, are entitled to receive a monthly Fixed Medical Allowance (FMA) for meeting expenditure on their day-to-day medical expenses that do not require hospitalization,
- (c) & (d): The amount of FMA, which was fixed at Rs. 100/- per month in the year 1997, has been revised from time to time. The amount of FMA has been increased from Rs. 500/- per month to Rs.1000/- per month with effect from 01.07.2017.
